

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. (IB)-71 (PB)/2017  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President


SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017

NAME OF THE COMPANY: Imperia Structures Ltd.  
V/s  
Imperia Structures Ltd,

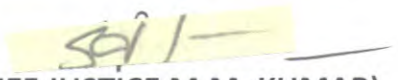
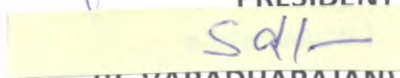
SECTION OF THE COMPANIES ACT: U/s 9 Insolvency & Bankruptcy code 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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①	Naman Joshi	Advocate	Applicant	
②	Ankit Rajgoshia	Advocate	"	

**ORDER**

Let the matter be listed after proof of service is furnished before the Registrar. As such, the petition is incomplete. For want of compliance of Rule 7 (2) of the Insolvency & Bankruptcy (Adjudicating Authority) Rules, 2016, adjournment is necessitated.

  
CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT  
  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
25.4.2017